

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 60- M/s Magnet Industries  
8A, Sagar Apartments, 6-Tilak Marg,  
New Delhi-110001.  
Mob.: 9888884445

Date: 12.05.2025  
Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)  
Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 60, M/S MAGNET INDUSTRIES**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Magnet Industries, Respondent No. 60, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 60 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

#### 4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to related to effluent treatment, suspected dilution of effluent, discrepancies in freshwater consumption and effluent discharge, and record-keeping deficiencies.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued

reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent is a reputed and responsible industrial unit engaged in Dyeing and Washing operations. The answering respondent's Effluent Treatment Plant (ETP) follows a controlled treatment process that results in natural variations in pollution load reductions, which does not indicate dilution. The reduction in BOD (238 mg/l to 39 mg/l), COD (719 mg/l to 117 mg/l), and TSS (266 mg/l to 10 mg/l) is expected due to the advanced treatment methodology, which includes activated sludge treatment and biological oxidation.

- 4.6. That the Effluent generation and freshwater consumption are influenced by multiple factors such as steam losses, process efficiencies, and water reuse. The recorded data for June to December 2024 confirms that actual values align with industry norms and do not indicate any bypass or unauthorized discharge.
- 4.7. That the discrepancy that specific effluent discharge appears low against total freshwater consumption arises due to internal water recycling and reuse processes within the plant. The logs demonstrate that wastewater recycling has been maintained as per prescribed guidelines, and all water consumption is accounted for. Furthermore, the unit maintains a systematic logbook for recording daily freshwater usage, effluent generation, and discharge.
- 4.8. The answering respondent had a valid NOC from HWRA, which expired on 08.12.2023 and a renewal application was submitted in January 2024, and is currently under process.
- 4.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.10. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in

place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.

- 4.11. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.12. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.13. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.

5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 60- M/s Magnet Industries  
8A, Sagar Apartments, 6-Tilak Marg,  
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Mob.: 9888884445

Date: 12.05.2025  
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...Respondents

**AFFIDAVIT**

I, Karan Sachdeva Son of Late Sh. S.K. Sachdeva, aged about 52 years R/o 226, Kohat Enclave, Pitampura, Delhi-110034, do hereby solemnly affirm and state as under:

1. That I am the authorized signatory of Respondent No.60, M/s MAGNET INDUSTRIES, having its office at Plot 230, HSIIDC INDST. ESTATE BARHI, GANNAUR, HARYANA 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

1249  
21-2-24

  
DEPONENT

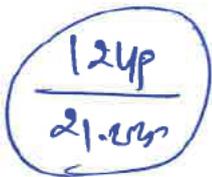
**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Gannaur on this 20 day of February, 2025.



**DEPONENT**



1248  
-----  
21.02.25

**ATTESTED**  
  
**NOTARY**  
Gannaur Dist. Sonapat



# ANNEXURE-1

## HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2025/ 2731

Dated: 02/01/25

To

M/s MAGNET INDUSTRIES,  
PLOT NO 230 HSIIDC BARHI,  
District Gannaur, Sonipat, Haryana

**Sub:** Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Washing and dyeing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	11.8	7.7	6.0-9.0	With existing treatment scheme, such a high reduction in pollution parameters indicates dilution with freshwater in PETP at different stages  Non - compliance (Dilution)
Colour	39	BDL	-	
BOD (mg/l)	238	39	500	
COD (mg/l)	719	117	1400	
TSS (mg/l)	266	10	1500	
TDS (mg/l)	9188	1208	2100	

2. High reduction (BOD: 238 mg/l to 39 mg/l (83.61%), COD: 719 mg/l to 117 mg/l (82.73%), TSS: 266 mg/l to 10 mg/l (96.24 %), TDS: 9188 mg/l to 1208 mg/l (86.85%) and FDS: 6300 mg/l to 904 mg/l (85.65%)) in pollution parameters indicating dilution with freshwater in PETP at different

stages. Hence it should be considered as non-compliance w.r.t. to suspected dilution with fresh water in PETP system.

3. Effluent generation is higher than fresh water consumption, indicating that either fresh water consumption/effluent generation/effluent discharge logbook is not properly maintained or actual production is higher than the reported production.
4. Specific effluent discharge is quite low against effluent generation & fresh water consumption.

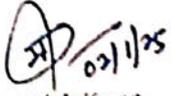
**Recommendation of the Team:-**

1. The unit shall conduct study on water balance through government reputed institutes.
2. The unit shall ensure that untreated effluent not discharged without proper treatment.
3. The unit should immediately stop freshwater dilution in the PETP system.
4. The unit shall obtain valid no objection certificate from HWRA.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s ~~33-A Water (Prevention and Control of Pollution) Act~~ 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and hence the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

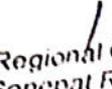
Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

  
Regional Officer,  
Sonapat Region.

Dated:

Encl. No. HSPCB/SR/2025/

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please

  
Regional Officer,  
Sonapat Region.

KARAN SACHDEVA

**MAGNET INDUSTRIES**  
Complete Garment Processing Unit

230, HSIIDC Industrial Estate  
Phase -1, Barhi - 131101  
Distt. Sonapat, Harana

Phone: +91-9999-174-456  
E-mail: magnet230@gmail.com

To

DATE: 06/02/2025

The Regional Officer  
Haryana State Pollution Control Board  
(HSPCB)  
Sector-15, Sonipat, Haryana

**Subject : REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2 25/2731 DATED 2.01.25**

**RE : HSPCB LETTER NO. HSPCB/SR/2 25/2731 DATED 2-01-2025**

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to effluent treatment, suspected dilution of effluent, discrepancies in freshwater consumption and effluent discharge, and record-keeping deficiencies.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

## **2. BACKGROUND OF THE COMPANY**

M/s Magnet Industries is a reputed and responsible industrial unit engaged in Dyeing and Washing operations. We have always adhered to sustainable practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB. Our facility is equipped with a well-maintained Effluent Treatment Plant (ETP) and an evaporator for wastewater treatment. We operate with state-of-the-art water conservation measures, ensuring that freshwater consumption remains within prescribed limits.

## **3. RESPONSE TO SPECIFIC ALLEGATIONS**

### **3.1. Allegation of Dilution with Freshwater in PETP**

**Observation in SCN:** High reduction in pollution parameters (BOD, COD, and TDS) at the PETP outlet suggests dilution with freshwater.

**Response:**

- Our Effluent Treatment Plant (ETP) follows a controlled treatment process that results in natural variations in pollution load reductions, which does not indicate dilution.
- The reduction in BOD (238 mg/l to 39 mg/l), COD (719 mg/l to 117 mg/l), and TSS (266 mg/l to 10 mg/l) is expected due to our advanced treatment methodology, which includes activated sludge treatment and biological oxidation.

### **3.2. Effluent Generation Higher than Freshwater Consumption**

• **Observation in SCN:** Effluent generation is recorded as higher than freshwater consumption, suggesting discrepancies in record-keeping or production reporting.

**Response:**

- Effluent generation and freshwater consumption are influenced by multiple factors such as steam losses, process efficiencies, and water reuse.
- Our recorded data for June to December 2024 confirms that actual values align with industry norms and do not indicate any bypass or unauthorized discharge. The copy of the production sheet (June to December 2024) is annexed as **Annexure-1**. The copy of the sludge production sheet is annexed hereto as **Annexure-2**.

*Recd  
Sachdeva  
07/02/25*

**HARYANA STATE POLLUTION  
CONTROL BOARD  
Plot-1, Sector-15, Part-II  
SONEPAT-131001(HR.)**

KARAN SACHDEVA

**MAGNET INDUSTRIES**

Complete Garment Processing Unit

230, HSIIDC Industrial Estate

Phase -1, Barhi - 131101

Distt. Sonapat, Harana

Phone: +91-9999-174-456

E-mail: magnet230@gmail.com

**3.3. Low Specific Effluent Discharge Compared to Freshwater Consumption****Observation in SCN:** Specific effluent discharge appears low against total freshwater consumption.**Response:**

- The discrepancy arises due to internal water recycling and reuse processes within the plant.
- Our logs demonstrate that wastewater recycling has been maintained as per prescribed guidelines, and all water consumption is accounted for. The copy of ETP Chemical Sheet (June to December 2024) is annexed as **Annexure-4**.

**3.4. Allegation of Improper Logbook Maintenance****Observation in SCN:** Logbooks for freshwater consumption, effluent generation, and effluent discharge were not properly maintained.**Response:**

- Our unit maintains a systematic logbook for recording daily freshwater usage, effluent generation, and discharge.
- Revised and updated logbooks for ground water meter from June to December 2024 are enclosed as **Annexure-3** for verification. The copy of ETP Meter Readings and ETP Inlet Readings (June to December 2024) are enclosed as

**Annexure-4.****3.5. Compliance with HWRA Permission for Groundwater Extraction****Observation in SCN:** Unit does not have a valid No Objection Certificate (NOC) from HWRA.**Response:**

- Our unit had a valid NOC from HWRA, which expired on 08.12.2023.
- A renewal application was submitted in January 2024, and is currently under process. The copy of the permission certificate as well as renewal application is annexed as **Annexure-5**.

**4. COMPLIANCE WITH HSPCB RECOMMENDATIONS**

We acknowledge the recommendations provided in the notice and submit that:

- Logbooks for freshwater consumption, effluent generation, and wastewater discharge are updated and enclosed.
- Effluent treatment processes are optimized, and water balance studies are being conducted.
- Flow meter logs and fuel consumption records are properly maintained.
- HWRA permission renewal is under process.
- No unauthorized dilution of effluent has taken place.

**5. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS**

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

Our CTO and the copy of the latest CTO is annexed hereto as **Annexure-6**.

**6. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS**

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

CARAN SACHDEVA

**MAGNET INDUSTRIES**  
Complete Garment Processing Unit

230, HSIIDC Industrial Estate  
Phase -1, Barhi - 131101  
Distt. Sonapat, Harana

Phone: +91-9999-174-456  
E-mail: magnet230@gmail.com

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you

Yours faithfully

For Magnet Industries



Partner

**ANNEXURE —**  
**01**

Date		Production Quantity (Pieces / Kgs)		HOLIDAYS
01-06-24		463		
02-06-24		0		SUNDAY
03-06-24		470		
04-06-24		465		
05-06-24		430		
06-06-24		425		
07-06-24		490		
08-06-24		510		
09-06-24		0		SUNDAY
10-06-24		420		
11-06-24		500		
12-06-24		520		
13-06-24		580		
14-06-24		480		
15-06-24		540		
16-06-24		0		SUNDAY
17-06-24		430		
18-06-24		435		
19-06-24		290		
20-06-24		350		
21-06-24		480		
22-06-24		487		
23-06-24		0		SUNDAY
24-06-24		425		
25-06-24		490		
26-06-24		0		OFF
27-06-24		460		
28-06-24		440		
29-06-24		0		OFF
30-06-24		0		SUNDAY
01-07-24		440		
02-07-24		410		
03-07-24		350		
04-07-24		400		
05-07-24		0		OFF

06-07-24		580	
07-07-24		0	SUNDAY
08-07-24		540	
09-07-24		400	
10-07-24		480	
11-07-24		460	
12-07-24		450	
13-07-24		430	
14-07-24		0	SUNDAY
15-07-24		450	
16-07-24		400	
17-07-24		410	
18-07-24		430	
19-07-24		300	
20-07-24		310	
21-07-24		0	SUNDAY
22-07-24		410	
23-07-24		377	
24-07-24		510	
25-07-24		550	
26-07-24		510	
27-07-24		0	OFF
28-07-24		0	SUNDAY
29-07-24		413	
30-07-24		400	
31-07-24		390	
01-08-24		380	
02-08-24		365	
03-08-24		412	
04-08-24		420	
05-08-24		430	
06-08-24		450	
07-08-24		510	
08-08-24		500	
09-08-24		490	
10-08-24		375	
11-08-24		0	SUNDAY
12-08-24		390	
13-08-24		400	
14-08-24		410	
15-08-24		0	OFF

16-08-24		580		
17-08-24		400		
18-08-24		410		
19-08-24		0		OFF
20-08-24		420		
21-08-24		400		
22-08-24		390		
23-08-24		390		
24-08-24		410		
25-08-24		440		
26-08-24		0		OFF
27-08-24		440		
28-08-24		410		
29-08-24		460		
30-08-24		385		
31-08-24		400		
01-09-24		0		SUNDAY
02-09-24		0		OFF
03-09-24		470		
04-09-24		454		
05-09-24		410		
06-09-24		400		
07-09-24		410		
08-09-24		0		SUNDAY
09-09-24		525		
10-09-24		580		
11-09-24		477		
12-09-24		399		
13-09-24		401		
14-09-24		0		OFF
15-09-24		0		SUNDAY
16-09-24		450		
17-09-24		460		
18-09-24		0		OFF
19-09-24		510		
20-09-24		540		
21-09-24		400		
22-09-24		0		SUNDAY
23-09-24		510		
24-09-24		350		
25-09-24		395		

26-09-24		510	
27-09-24		0	OFF
28-09-24		440	
29-09-24		0	SUNDAY
30-09-24		380	
01-10-24		410	
02-10-24		525	
03-10-24		0	OFF
04-10-24		510	
05-10-24		525	
06-10-24		0	SUNDAY
07-10-24		426	
08-10-24		450	
09-10-24		430	
10-10-24		410	
11-10-24		580	
12-10-24		0	OFF
13-10-24		0	SUNDAY
14-10-24		0	CLOSE
15-10-24		375	
16-10-24		410	
17-10-24		0	OFF
18-10-24		0	OFF
19-10-24		476	
20-10-24		0	SUNDAY
21-10-24		485	
22-10-24		410	
23-10-24		0	OFF
24-10-24		0	OFF
25-10-24		490	
26-10-24		375	
27-10-24		0	SUNDAY
28-10-24		390	
29-10-24		400	
30-10-24		0	OFF
31-10-24		0	OFF
01-11-24		0	OFF
02-11-24		0	OFF
03-11-24		0	SUNDAY
04-11-24		450	
05-11-24		420	

06-11-24		400	
07-11-24		0	OFF
08-11-24		390	
09-11-24		0	OFF
10-11-24		0	SUNDAY
11-11-24		390	
12-11-24		440	
13-11-24		0	OFF
14-11-24		0	OFF
15-11-24		0	OFF
16-11-24		400	
17-11-24		0	SUNDAY
18-11-24		0	OFF
19-11-24		0	OFF
20-11-24		454	
21-11-24		0	OFF
22-11-24		400	
23-11-24		410	
24-11-24		0	SUNDAY
25-11-24		515	
26-11-24		560	
27-11-24		0	OFF
28-11-24		435	
29-11-24		0	OFF
30-11-24		510	
01-12-24		0	SUNDAY
02-12-24		577	
03-12-24		410	
04-12-24		0	OFF
05-12-24		0	OFF
06-12-24		520	
07-12-24		345	
08-12-24		0	SUNDAY
09-12-24		389	
10-12-24		0	OFF
11-12-24		500	
12-12-24		0	OFF
13-12-24		310	
14-12-24		360	
15-12-24		0	SUNDAY
16-12-24		465	

17-12-24		374		
18-12-24		0		OFF
19-12-24		376		
20-12-24		419		
21-12-24		390		
22-12-24		0		SUNDAY
23-12-24		0		OFF
24-12-24		0		OFF
25-12-24		0		OFF
26-12-24		0		OFF
27-12-24		0		OFF
28-12-24		0		OFF
29-12-24		0		SUNDAY
30-12-24		387		
31-12-24		460		

**ANNEXURE –  
02**

DATE	Production	Sludeg Kgs)
01/06/2024	2.3	
02/06/2024	0	SUNDAY
03/06/2024	2.5	
04/06/2024	2.5	
05/06/2024	2.3	
06/06/2024	2.1	
07/06/2024	2.6	
08/06/2024	2.8	
09/06/2024	0	SUNDAY
10/06/2024	2.3	
11/06/2024	2.5	
12/06/2024	2.7	
13/06/2024	2.9	
14/06/2024	2.4	
15/06/2024	2.3	
16/06/2024	0	SUNDAY
17/06/2024	2.7	
18/06/2024	2.9	
19/06/2024	3	
20/06/2024	2.1	
21/06/2024	2.3	
22/06/2024	2.5	
23/06/2024	0	SUNDAY
24/06/2024	2.7	
25/06/2024	2.9	
26/06/2024	0	OFF
27/06/2024	2.4	
28/06/2024	2.3	
29/06/2024	0	OFF
30/06/2024	0	SUNDAY
01/07/2024	2.7	
02/07/2024	2.9	
03/07/2024	3	
04/07/2024	2.1	
05/07/2024	0	OFF
06/07/2024	2.5	
07/07/2024	0	SUNDAY
08/07/2024	2.4	
09/07/2024	2.3	
10/07/2024	2.6	
11/07/2024	2.7	
12/07/2024	2.9	
13/07/2024	2.3	
14/07/2024	0	SUNDAY

15/07/2024	3	
16/07/2024	2.1	
17/07/2024	2.3	
18/07/2024	2.3	
19/07/2024	2.2	
20/07/2024	2.5	
21/07/2024	0	SUNDAY
22/07/2024	2.7	
23/07/2024	2.8	
24/07/2024	2.9	
25/07/2024	3	
26/07/2024	2.3	
27/07/2024	0	OFF
28/07/2024	0	SUNDAY
29/07/2024	2.9	
30/07/2024	2.3	
31/07/2024	2.3	
01/08/2024	2.5	
02/08/2024	2.6	
03/08/2024	2.7	
04/08/2024	2.1	
05/08/2024	2	
06/08/2024	2.9	
07/08/2024	2.3	
08/08/2024	2.5	
09/08/2024	2.4	
10/08/2024	3	
11/08/2024	0	SUNDAY
12/08/2024	2.9	
13/08/2024	2.6	
14/08/2024	2.4	
15/08/2024	0	OFF
16/08/2024	2.6	
17/08/2024	2.3	
18/08/2024	2.5	
19/08/2024	0	OFF
20/08/2024	2.4	
21/08/2024	2.4	
22/08/2024	2.3	
23/08/2024	2.3	
24/08/2024	2.4	
25/08/2024	2.5	
26/08/2024	0	OFF
27/08/2024	2.3	
28/08/2024	2.1	
29/08/2024	2.6	

30/08/2024	2.8	
31/08/2024	2.9	
01/09/2024	0	SUNDAY
02/09/2024	0	OFF
03/09/2024	2.7	
04/09/2024	2.9	
05/09/2024	2.4	
06/09/2024	2.3	
07/09/2024	2.5	
08/09/2024	0	SUNDAY
09/09/2024	2.9	
10/09/2024	3	
11/09/2024	2.1	
12/09/2024	2.3	
13/09/2024	2.5	
14/09/2024	0	OFF
15/09/2024	0	SUNDAY
16/09/2024	2.9	
17/09/2024	2.3	
18/09/2024	0	OFF
19/09/2024	2.3	
20/09/2024	2.5	
21/09/2024	2.6	
22/09/2024	0	SUNDAY
23/09/2024	2.9	
24/09/2024	3	
25/09/2024	2.1	
26/09/2024	2.2	
27/09/2024	0	OFF
28/09/2024	2.6	
29/09/2024	0	SUNDAY
30/09/2024	2.3	
01/10/2024	2.6	
02/10/2024	2.1	
03/10/2024	0	OFF
04/10/2024	2.3	
05/10/2024	2.9	
06/10/2024	0	SUNDAY
07/10/2024	2.1	
08/10/2024	2.3	
09/10/2024	2.3	
10/10/2024	2.2	
11/10/2024	2.5	
12/10/2024	0	OFF
13/10/2024	0	SUNDAY
14/10/2024	0	OFF

15/10/2024		
16/10/2024	2.9	
17/10/2024	3	
18/10/2024	0	OFF
19/10/2024	0	OFF
20/10/2024	3	
21/10/2024	0	SUNDAY
22/10/2024	2.3	
23/10/2024	2.3	
24/10/2024	0	OFF
25/10/2024	0	OFF
26/10/2024	2.7	
27/10/2024	2.1	
28/10/2024	0	SUNDAY
29/10/2024	2.9	
30/10/2024	2.3	
31/10/2024	0	OFF
01/11/2024	0	OFF
02/11/2024	0	OFF
03/11/2024	0	OFF
04/11/2024	0	SUNDAY
05/11/2024	2.6	
06/11/2024	2.4	
07/11/2024	2.5	
08/11/2024	0	OFF
09/11/2024	2.3	
10/11/2024	0	OFF
11/11/2024	0	SUNDAY
12/11/2024	2.4	
13/11/2024	2.4	
14/11/2024	0	OFF
15/11/2024	0	OFF
16/11/2024	0	OFF
17/11/2024	2.9	
18/11/2024	0	SUNDAY
19/11/2024	0	OFF
20/11/2024	0	OFF
21/11/2024	2.1	
22/11/2024	0	OFF
23/11/2024	2.9	
24/11/2024	2.6	
25/11/2024	0	SUNDAY
26/11/2024	2.5	
27/11/2024	2.6	
28/11/2024	0	OFF
29/11/2024	2.5	
30/11/2024	0	OFF

30/11/2024	2.4	
01/12/2024	0	SUNDAY
02/12/2024	2.3	
03/12/2024	2.3	
04/12/2024	0	OFF
05/12/2024	0	OFF
06/12/2024	2.5	
07/12/2024	2.3	
08/12/2024	0	SUNDAY
09/12/2024	2.6	
10/12/2024	0	OFF
11/12/2024	2.9	
12/12/2024	0	OFF
13/12/2024	2.5	
14/12/2024	2.7	
15/12/2024	0	SUNDAY
16/12/2024	2.4	
17/12/2024	2.3	
18/12/2024	0	OFF
19/12/2024	2.7	
20/12/2024	2.9	
21/12/2024	3	
22/12/2024	0	SUNDAY
23/12/2024	0	OFF
24/12/2024	0	OFF
25/12/2024	0	OFF
26/12/2024	0	OFF
27/12/2024	0	OFF
28/12/2024	0	OFF
29/12/2024	0	SUNDAY
30/12/2024	2.5	
31/12/2024	2.3	

# ANNEXURE —

03

18986/24

Ground Water Meter

Date	ON	OFF	old	New	Diff
1/6	8:40	6:30	6469	6505	36
2/6	Sunday	11	11	11	11
3/6	8:35	6:10	6505	6549	44
4/6	8:40	6:20	6549	6589	38
5/6	8:50	6:10	6589	6630	43
6/6	8:40	6:05	6630	6670	40
7/6	8:50	6:10	6670	6704	34
8/6	8:40	6:05	6704	6749	45
9/6	Sunday	=	=	=	=
10/6	8:35	6:20	6749	6789	40
11/6	8:40	6:05	6789	6833	44
12/6	8:50	6:10	6833	6859	26
13/6	8:40	6:20	6859	6889	33
14/6	8:50	6:30	6889	6898	16
15/6	8:40	6:20	6898	6919	21
16/6	Sunday	=	=	=	=
17/6	8:45	6:40	6919	6939	20
18/6	8:40	6:20	6939	6958	19
19/6	8:50	6:40	6958	6979	21
20/6	8:40	6:20	6979	6998	19
21/6	8:50	6:30	6998	7022	22
22/6	8:40	6:20	7022	7040	18
23/6	Sunday	=	=	=	=
24/6	8:50	6:40	7040	7059	19
25/6	8:40	6:20	7059	7076	17
26/6	close	=	=	=	=
27/6	8:35	6:30	7076	7094	18
28/6	8:40	6:20	7094	7111	17
29/6	close	=	=	=	=
30/6	Sunday	=	=	=	=

0897124

Ground Water Meter

Date	ON	OFF	old	New	Diff
1/7	8:45	6:40	7111	7127	16
2/7	8:40	6:20	7127	7142	15
3/7	8:45	6:40	7142	7158	16
4/7	8:40	6:00	7158	7175	17
5/7	close	=	=	=	=
6/7	8:50	6:10	7175	7193	18
7/7	Sunday	=	=	=	=
8/7	8:40	6:20	7193	7210	17
9/7	8:45	6:40	7210	7226	16
10/7	8:35	5:30	7226	7243	17
11/7	8:40	5:40	7243	7259	16
12/7	8:50	6:20	7259	7275	16
13/7	8:40	6:30	7275	7292	17
14/7	Sunday	=	=	=	=
15/7	8:20	6:40	7292	7310	18
16/7	8:40	6:20	7310	7329	19
17/7	8:50	6:40	7329	7346	17
18/7	8:40	6:35	7346	7364	18
19/7	8:50	6:40	7364	7381	17
20/7	8:40	6:45	7381	7400	19
21/7	Sunday	=	=	=	=
22/7	8:50	6:30	7400	7421	21
23/7	8:40	6:40	7421	7441	20
24/7	8:35	6:50	7441	7463	22
25/7	8:40	6:40	7463	7484	21
26/7	8:45	6:50	7484	7506	22
27/7	close	=	=	=	=
28/7	Sunday	=	=	=	=
29/7	8:40	6:40	7506	7529	23
30/7	8:50	6:30	7529	7558	29
31/7	8:40	6:40	7558	7585	27

07108194  
 1698  
 Ground Water Meter

Date	ON	OFF	Old	New	Unit
1/08	8:35	6:20	7585	7616	31
2/8	8:40	6:40	7616	7645	29
3/8	8:30	6:20	7645	7673	28
4/8	8:40	6:10	7673	7703	30
5/8	8:40	6:20	7703	7729	26
6/8	8:50	6:40	7729	7756	27
7/8	8:35	6:10	7756	7784	28
8/8	8:40	6:20	7784	7800	16
9/8	8:50	6:30	7800	7832	32
10/8	8:45	6:40	7832	7860	28
11/8	Sunday	=	=	=	=
12/8	8:40	6:45	7860	7898	38
13/8	8:45	6:32	7898	7940	42
14/8	8:25	6:05	7940	7962	22
15/8	Independence Day				
16/8	8:40	6:10	7962	7995	33
17/8	8:50	6:20	7995	8027	32
18/8	8:40	6:30	8027	8057	30
19/8	Holiday	=	Raksha	bandan	
20/8	8:55	6:20	8057	8086	29
21/8	8:50	6:25	8086	8114	28
22/8	8:55	6:35	8114	8141	27
23/8	8:40	6:40	8141	8162	21
24/8	8:50	6:55	8162	8180	18
25/8	8:40	6:40	8180	8199	19
26/8	Holiday	=	=	=	=
27/8	8:50	6:50	8199	8216	17
28/8	8:40	6:40	8216	8235	19
29/8	8:50	6:30	8235	8253	18
30/8	8:40	6:40	8253	8270	17
31/8	8:50	6:40	8270	8288	18

01/09/24  
~~1699~~  
 Ground Water Meter

Date	ON	OFF	old	new	Unit
01/9	Sunday	=	=	=	=
02/9	close	=	=	Beiler	Felt
03/9	8:40	6:20	8288	8309	21
04/9	8:50	6:40	8309	8331	22
05/9	8:40	6:20	8331	8356	25
06/9	8:50	6:40	8356	8383	27
07/9	8:40	6:00	8383	8407	24
08/9	Sunday	=	=	=	=
9/9	8:50	6:00	8407	8421	14
10/9	8:40	6:00	8421	8436	15
11/9	8:50	6:10	8436	8452	16
12/9	8:40	6:20	8452	8469	17
13/9	8:50	6:10	8469	8483	14
14/9	close	=	=	=	=
15/9	Sunday	=	=	=	=
16/9	8:35	6:40	8483	8500	17
17/9	8:40	6:20	8500	8514	14
18/9	close	=	=	=	=
19/9	8:50	6:20	8514	8528	14
20/9	8:40	6:10	8528	8546	18
21/9	8:30	6:20	8546	8562	16
22/9	Sunday	=	=	=	=
23/9	8:50	6:30	8562	8579	17
24/9	8:40	6:40	8579	8593	14
25/9	8:50	6:45	8593	8608	15
26/9	8:40	6:30	8608	8625	17
27/9	close	=	=	=	=
28/9	8:45	6:45	8625	8640	15
29/9	Sunday	=	=	=	=
30/9	8:40	6:40	8640	8656	16

02/10/2000

32

## Ground Water Meter

Page:

Date: / /

Date	ON	OFF	old	new	Unit
01/10	8:40	6:20	8656	8669	13
2/10	8:50	6:40	8669	8683	14
3/10	close	=	=	=	=
4/10	8:40	6:20	8683	8698	15
5/10	8:50	6:30	8698	8712	14
6/10	Sunday	=	=	=	=
7/10	8:40	6:20	8712	8725	13
8/10	8:50	6:40	8725	8740	15
9/10	8:40	6:20	8740	8756	16
10/10	8:50	6:10	8756	8771	15
11/10	8:40	6:05	8771	8785	14
12/10	close	=	=	=	=
13/10	Sunday	=	=	=	=
14/10	close	=	=	=	=
15/10	8:45	6:10	8785	8799	14
16/10	8:40	6:20	8799	8814	15
17/10	close	=	=	= Boiler Fault	
18/10	close	=	=	= Boiler Fault	
19/10	8:49	6:10	8814	8826	12
20/10	Sunday	=	=	=	=
21/10	8:40	5:30	8826	8839	13
22/10	8:50	5:40	8839	8853	14
23/10	close	=	=	=	=
24/10	close	=	=	=	=
25/10	8:40	5:20	8853	8868	15
26/10	8:30	5:00	8868	8882	14
27/10	Sunday	=	=	=	=
28/10	8:40	5:10	8882	8896	14
29/10	8:20	5:20	8896	8913	17
30/10	close	=	=	Reval	=
31/10	close	=	=	Reval	=

11/11/2024

Ground Water Meters

Page:   
 Date: / /

Date	ON	OFF	old	new	ft
1/11	Dewali	=	=	=	
2/11	Groundwater	Pooja	=	=	
3/11	Sunday	=	=	=	
4/11	8:40	6:05	8913	8923	10
5/11	8:50	6:00	8923	8934	11
6/11	8:40	6:15	8934	8944	10
7/11	close	=	=	=	=
8/11	8:30	6:20	8954	8955	11
9/11	close	=	8955	8965	10
10/11	Sunday	=	=	=	=
11/11	8:20	6:10	8965	8977	12
12/11	8:40	6:05	8977	8988	11
13/11	close	=	=	=	=
14/11	close	=	=	=	=
15/11	close	=	=	=	=
16/11	8:50	6:05	8988	8998	10
17/11	Sunday	=	=	=	=
18/11	close	=	=	=	=
19/11	close	=	=	=	=
20/11	11:30	3:30	8998	9009	11
21/11	close	=	=	=	=
22/11	8:40	6:10	9009	9019	10
23/11	8:50	6:00	9019	9031	12
24/11	Sunday	=	=	=	=
25/11	8:40	6:00	9031	9041	10
26/11	8:50	6:20	9041	9052	11
27/11	close	=	=	electricity Felt	
28/11	8:40	6:10	9052	9062	10
29/11	close	=	=	=	=
30/11	8:50	6:20	9062	9073	11

11/2/24 4702nd Water Meter

Date	ON	OFF	old	new	
1/12	Sunday	=	=	=	
2/12	8:40	6:10	9073	9085	12
3/12	8:50	6:20	9085	9095	10
4/12	close	=	=	=	
5/12	close	=	=	=	
6/12	8:30	6:10	9095	9106	11
7/12	8:35	6:10	9106	9118	12
8/12	Sunday	=	=	=	
9/12	8:10	6:20	9118	9128	10
10/12	close	=	=	=	
11/12	8:15	6:20	9128	9141	13
12/12	close	=	=	=	
13/12	8:10	6:10	9141	9152	11
14/12	8:20	6:20	9152	9164	12
15/12	Sunday	=	=	=	
16/12	8:10	6:10	9164	9174	10
17/12	8:05	6:00	9174	9185	11
18/12	close	=	=	Boiler	Felt
19/12	8:20	6:10	9185	9198	13
20/12	8:10	5:55	9198	9210	12
21/12	8:25	5:40	9210	9224	14
22/12	Sunday	=	=	=	
23/12	close	=	=	=	
24/12	close	=	=	=	
25/12	close	=	=	=	
26/12	close	=	=	=	
27/12	close	=	=	=	
28/12	close	=	=	=	
29/12	Sunday	=	=	=	
30/12	8:20	6:10	9224	9236	12
31/12	8:10	6:00	9236	9244	13

# ANNEXURE –

04

Date	ON	OFF	Caustic	Poly	Form-DL	PL
1/6	8:40	6:30	4.1kg	80G	9kg	7.1
2/6	Sunday	11	11	11	11	11
3/6	8:35	6:10	4.3kg	90G	10k.g	7.0
4/6	8:40	6:20	4.1kg	110G	9k.g	6.9
5/6	8:50	6:10	4.2kg	90G	11k.g	7.0
6/6	8:40	6:05	4.3k.g	110G	9k.g	7.0
7/6	8:50	6:10	4.4kg	80G	8k.g	7.1
8/6	8:40	6:05	4.5kg	90G	9k.g	6.9
9/6	Sunday	=	=	=	=	=
10/6	8:35	6:20	4.2k.g	110G	8k.g	7.0
11/6	8:40	6:00	4.3kg	90G	10k.g	7.0
12/6	8:50	6:10	4.2k.g	110G	8k.g	6.9
13/6	8:40	6:20	4.3k.g	90G	9k.g	7.1
14/6	8:50	6:30	4.2k.g	110G	8k.g	7.0
15/6	8:40	6:20	4.3kg	90G	9k.g	7.0
16/6	Sunday	11	11	11	11	11
17/6	8:45	6:40	4.4k.g	110G	9k.g	7.0
18/6	8:40	6:20	4.5k.g	90G	10k.g	7.1
19/6	8:50	6:40	4.3kg	90G	9k.g	7.0
20/6	8:40	6:20	4.4kg	110G	9k.g	7.0
21/6	8:50	6:30	4.5kg	90G	11k.g	7.0
22/6	8:40	6:20	4.4kg	110G	10k.g	7.1
23/6	Sunday	=	=	=	=	=
24/6	8:50	6:40	4.5kg	90G	9k.g	7.0
25/6	8:40	6:20	4.9k.g	110G	10k.g	7.1
26/6	leave	=	=	=	=	=
27/6	8:35	6:30	4.8k.g	100G	11k.g	7.0
28/6	8:40	6:20	4.9k.g	90G	9k.g	7.0
29/6	leave	=	=	=	=	=
30/6	Sunday	#	=	=	=	=

Page: \_\_\_\_\_  
Date: \_\_\_\_\_

July 2014  
 ETP chemicals

date	ON	OFF	Caustic	Poly	Folio	P.H.
1/7	8:45	6:40	4.3kg	90G	9k.g	7.0
2/7	8:40	6:20	4.4kg	110G	10k.g	7.0
3/7	8:45	6:40	4.5kg	90G	9k.g	7.0
4/7	8:40	6:00	4.4kg	110G	11k.g	7.1
5/7	close	=	=	=	=	Boiler Fed
6/7	8:50	6:10	4.9kg	80G	9k.g	7.0
7/7	Sunday	=	=	=	=	=
8/7	8:40	6:20	4.10kg	90G	10k.g	7.0
9/7	8:45	6:40	4.9kg	110G	9k.g	7.0
10/7	8:35	5:30	4.8kg	90G	10k.g	7.1
11/7	8:40	5:40	4.9kg	110G	11k.g	7.0
12/7	8:50	6:20	4.10kg	90G	9k.g	7.0
13/7	8:40	6:30	4.9kg	110G	11k.g	7.0
14/7	Sunday	=	=	=	=	=
15/7	8:20	6:40	4.9kg	90G	12k.g	7.0
16/7	8:40	6:20	4.10kg	110G	12k.g	7.0
17/7	8:50	6:40	4.9kg	90G	11k.g	7.0
18/7	8:40	6:35	4.8kg	110G	9k.g	7.1
19/7	8:50	6:40	4.9kg	90G	10k.g	7.0
20/7	8:40	6:45	4.8kg	110G	9k.g	7.0
21/7	Sunday	=	=	=	=	=
22/7	8:50	6:30	4.9kg	90G	11k.g	7.1
23/7	8:40	6:40	4.8kg	110G	9k.g	7.0
24/7	8:40	6:50	4.9kg	90G	10k.g	7.0
25/7	8:35	6:50	4.9kg	90G	9k.g	7.0
26/7	8:40	6:40	4.8kg	110G	10k.g	7.0
27/7	8:45	6:50	4.9kg	110G	10k.g	7.0
28/7	8:40	close	=	=	=	=
29/7	Sunday	=	=	=	=	=
30/7	8:40	6:40	4.8kg	90G	9k.g	7.0
31/7	8:40	6:30	4.9kg	110G	8k.g	7.0
1/8	8:50	6:40	4.8kg	90G	9k.g	7.0

# August 24 2006 ETP chemicals

Date:	
Name:	

Date	ON	OFF	Caustic	Poly	Fams	PK
1/8	8:35	6:20	4.4kg	90G	10k.g	7.0
2/8	8:40	6:40	4.5kg	80G	9k.g	7.0
3/8	8:30	6:20	4.9kg	90G	10k.g	7.1
4/8	8:40	6:10	4.8kg	80G	9k.g	7.0
5/8	8:40	6:20	4.8kg	80G	9k.g	7.0
6/8	8:50	6:40	4.9kg	90G	10k.g	7.0
7/8	8:35	6:10	4.8kg	100G	9k.g	7.1
8/8	8:40	6:20	4.9kg	110G	8k.g	7.0
9/8	8:50	6:30	4.8kg	90G	9k.g	6.9
10/8	8:45	6:40	4.9kg	110G	10k.g	6.9
11/8	Sunday	=	=	=	=	=
12/8	8:40	6:45	4.8kg	90G	9k.g	7.0
13/8	8:45	6:32	4.9kg	110G	10k.g	6.9
14/8	8:25	6:05	4.8kg	90G	9k.g	6.8
15/8	Holiday	=	=	=	=	=
16/8	8:40	6:10	4.9kg	110G	10k.g	7.0
17/8	8:50	6:20	4.8kg	80G	9k.g	6.9
18/8	8:40	6:30	4.9kg	90G	10k.g	6.9
19/8	Holiday	=	=	Rakshaband	=	=
20/8	8:55	6:20	4.8kg	110G	9k.g	6.9
21/8	8:50	6:25	4.9kg	90G	10k.g	7.0
22/8	8:55	6:35	4.8kg	110G	11k.g	7.0
23/8	8:40	6:40	4.9kg	90G	10k.g	7.0
24/8	8:50	6:55	4.8kg	110G	9k.g	7.0
25/8	8:40	6:40	4.9kg	90G	10k.g	7.0
26/8	Holiday	=	=	=	=	=
27/8	8:50	6:50	4.8kg	110G	9k.g	7.0
28/8	8:40	6:40	4.9kg	90G	10k.g	6.9
29/8	8:50	6:30	4.8kg	100G	11k.g	6.9
30/8	8:40	6:40	4.8kg	110G	9k.g	7.0
31/8	8:50	6:40	8.1kg	90G	10k.g	7.0

01/09/24  
ETP chemicals

Post: \_\_\_\_\_  
Date: \_\_\_\_\_  
Ph: \_\_\_\_\_

Date	ON	OFF	Caustic	Poly	Fabrics	Ph.
01/9	Sunday	=	=	=	Berilet	Falt
02/9	close	=	=	=	9k.g	6.9
03/9	8:40	6:20	4.1k.g	80G	10k.g	7.0
04/9	8:50	6:40	4.2k.g	90G	9k.g	6.9
05/9	8:40	6:20	4.3k.g	110G	9k.g	7.0
06/9	8:50	6:40	4.4k.g	90G	10k.g	7.0
07/9	8:40	6:00	4.5k.g	90G	=	=
08/9	Sunday	=	=	=	9k.g	7.0
09/9	8:50	6:00	4.6k.g	110G	10k.g	7.1
10/9	8:40	6:00	4.7k.g	90G	9k.g	6.9
11/9	8:50	6:10	4.8k.g	110G	11k.g	7.0
12/9	8:40	6:20	4.9k.g	90G	9k.g	7.0
13/9	8:50	6:10	4.8k.g	110G	=	=
14/9	close	close	=	=	=	=
15/9	Sunday	=	=	=	9k.g	6.9
16/9	8:35	6:40	4.1k.g	80G	10k.g	7.1
17/9	8:40	6:20	4.0k.g	90G	light	Felt
18/9	close	=	=	=	9k.g	6.9
19/9	8:50	6:20	4.1k.g	110G	9k.g	6.9
20/9	8:40	6:10	4.2k.g	90G	10k.g	6.9
21/9	8:30	6:20	4.3k.g	110G	9k.g	7.0
22/9	Sunday	=	=	=	=	=
23/9	8:50	6:30	4.9k.g	90G	10k.g	6.9
24/9	8:40	6:40	4.8k.g	110G	9k.g	7.0
25/9	8:50	6:45	4.9k.g	90G	10k.g	7.0
26/9	8:40	6:30	4.8k.g	110G	9k.g	7.0
27/9	close	=	=	=	=	=
28/9	8:45	6:45	4.9k.g	90G	10k.g	6.9
29/9	Sunday	=	=	=	=	=
30/9	8:40	6:40	4.8k.g	110G	9k.g	7.0



Date

Page:   
 Date:   
 Facts/Ph

	ON	OFF	Caustic	Poly	Facts	Ph
1/11	Devali	=	=	=	=	=
2/11	Goverdhan	=	=	=	=	=
3/11	Sunday	=	=	=	=	=
4/11	8:40	6:05	4.0k.g	60GT	7k.g	7.1
5/11	8:50	6:00	4.1k.g	70GT	6k.g	6.9
6/11	8:40	6:15	4.2k.g	60GT	8k.g	7.0
7/11	close	=	=	=	=	=
8/11	8:30	6:20	4.3k.g	70GT	7k.g	6.9
9/11	close	=	=	=	=	=
10/11	Sunday	=	=	=	=	=
11/11	8:20	6:10	4.2k.g	60GT	6k.g	6.9
12/11	8:40	6:05	4.3k.g	50GT	7k.g	6.9
13/11	close	=	=	=	=	=
14/11	close	=	=	=	=	=
15/11	close	=	=	=	=	=
16/11	8:50	6:05	4.4k.g	60GT	7k.g	7.0
17/11	Sunday	=	=	=	=	=
18/11	close	=	=	=	Boiler	Falt
19/11	close	=	=	=	Boiler	Falt
20/11	11:30	5:30	4k.g	70GT	8k.g	7.0
21/11	close	=	=	=	=	=
22/11	8:40	6:10	4.1k.g	80GT	9k.g	7.0
23/11	8:50	6:00	4.2k.g	90GT	8k.g	6.9
24/11	Sunday	=	=	=	=	=
25/11	8:40	6:00	4.3k.g	110GT	9k.g	7.0
26/11	8:30	6:20	4.4k.g	90GT	8k.g	
27/11	close	close	=	=	electricity	Falt
28/11	8:40	6:10	4.3k.g	110GT	8k.g	7.0
29/11	close	=	=	=	=	=
30/11	8:50	6:20	4.3k.g	110GT	8.6k.g	7.0

Date	ON	OFF	Caustic	Poly	Fabrics	Ph
1/19	Sunday	=	=	=	=	=
2/19	8:40	6:10	4.1k.g	60G	8k.g	7.0
3/19	8:50	6:20	4.1k.g	70G	9k.g	7.1
4/19	close	=	=	=	=	=
5/19	close	=	=	=	=	=
6/19	8:30	6:10	4.2k.g	70G	10k.g	7.0
7/19	8:35	6:10	4.1k.g	60G	9k.g	7.0
8/19	Sunday	=	=	=	=	=
9/19	8:10	6:20	4.2k.g	70G	10k.g	7.1
10/19	close	=	=	=	=	=
11/19	8:15	6:20	4.1k.g	70G	9k.g	7.0
12/19	close	=	=	=	=	=
13/19	8:10	6:10	4.1k.g	60G	10k.g	7.1
14/19	8:20	6:20	4.2k.g	70G	9k.g	7.0
15/19	Sunday	=	=	=	=	=
16/19	8:10	6:10	4.1k.g	70G	10k.g	7.1
17/19	8:05	6:00	4.2k.g	60G	9k.g	7.0
18/19	close	=	=	=	Beiler	Felt
19/19	8:20	6:10	4.1k.g	60G	8k.g	7.0
20/19	8:10	5:55	4.2k.g	70G	9k.g	7.1
21/19	8:25	5:40	4.3k.g	70G	10k.g	6.9
22/19	Sunday	=	=	=	=	=
23/19	close	=	=	=	Power	house fact
24/19	close	=	=	=	=	=
25/19	close	=	=	=	=	=
26/19	close	=	=	=	=	=
27/19	close	=	=	=	=	=
28/19	close	=	=	=	=	=
29/19	Sunday	=	=	=	=	=
30/19	8:20	6:10	4.1k.g	60G	9k.g	7.0
31/19	8:10	6:00	4.2k.g	70G	10k.g	7.0

# **ANNEXURE –**

# **05**

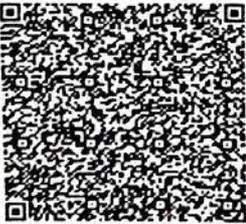


हरियाणा सरकार  
हरियाणा जल संसाधन प्राधिकरण  
Government of Haryana  
Haryana Water Resources Authority

**PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION**

Project Name:	Magnet Industries							
Project Address:								
Village/MC:	Gannur	Tehsil:	Ganaur					
District:	SONIPAT	State:	Haryana					
Pin Code:	-							
Communication Address:	Plot No. 2300 HSIIDC Barhi Sonipat Haryana							
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula							
1. NOC No.:	HWRA/NOC/IND/N/2022/829							
2. Application No.:	HWRA/IND/N/2021/84	3. Category:	Industry					
4. Project Status:	New	5. NOC Type:	New					
6. Ground Water Extraction Permitted:								
<b>Ground Water For</b>	<b>m3/day</b>	<b>m3/year</b>	<b>Valid From</b>	<b>Valid Upto</b>				
Fresh Water	80.00	24000.00	08/12/2022	08/12/2023				
<b>Total</b>	<b>80.00</b>	<b>24000.00</b>	--	--				
7. Details of Ground Water Extraction: Total Existing No.:	1		Total Proposed No.:	0				
	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	-	-	1	-	-	-	-	-
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder								
8. Quantum of ground water recharge(m3/year)	--							
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers			Monitoring Mechanism				
	0			Manual	DWLR	Telemetry		
				0	0	0	0	

\* Terms & conditions are at the back of this page.



**Validity of this NOC shall be subject to compliance of the following mandatory conditions**

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HWRRA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRRA on quarterly basis or through centralized mechanism evolved by HWRRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post-monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRRA within a week of such rejection or suspension.
- 30.

**Government of Haryana**  
**Haryana Water Resources Authority**  
**Applications for Renewal of Permission to Extract Ground Water for Industrial use**

Application No: HWRA/IND/R/2024/1635 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/N/2022/829 Download

valid upto : 08/12/2023

HWRA Previous Application No: HWRA/IND/N/2021/84 Download

**I. General Information:**

**Application Type Category/ Type of Application:**

(i) Name of Applicant:	Karan Sachdeva	
ID Proof Type	Aadhaar	
ID Proof no	XXXXXXXX1910	
Id Proof Document	Download	
(ii) Designation of Applicant:	Proprietor	
Authorization Letter in the name of Karan Sachdeva (applicant)	Download	
(iii) Name of Industry:	Magnet Industries	
(iv) Registration number of Industry:	060801311	
(v) Location Details of the Industrial Unit		
Industrial Unit Address	PLOT NO. 230, HSIIDC BARHI SONIPAT HARYANA	
State:	Haryana	
District:	SONIPAT	
Tehsil:	Ganaur	
Block:	GANAUR	
Village/MC:	Bari	
Region:	over-exploited	over-exploited
(vi) Correspondence Address		
Complete Postal Address	Plot No. 230 HSIIDC Barhi Sonipat Haryana	
Mobile Number:	9999174456	
E-Mail of Industry:	magnet230@gmail.com	
(vii) Sallent Features of the Industrial Activity:		
Type of Industry	Garment	
Industry fall under	Previous: Micro, Small, Medium (MSME)	New : Micro
Is Water Intensive	No	
Purpose of Abstraction	Other Use - Industrial purpose	
Groundwater utilization for	Existing Industry	
Whether present Industrial activity commenced after 23.12.2020		
Whether there is expansion of this Industry Unit after 23.12.2020 Involving Increase in water requirement	No	
Consent to Operate	No	
	Download	
	CTO/CTE Number : 26299445	Issue Date : 30/09/2027



## (ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m <sup>3</sup> /day)	Revised Requirement (m <sup>3</sup> /day)	No. of Operational Days in a Year	Annual Requirement (m <sup>3</sup> /year)
a. Industrial Activity	80.00	80.00	300	27000.00
b. Residential / Domestic	2.00	2.00	300	600.00
c. Greenbelt Development / Environment Maintenance	0.00	0.00	0	0.00
d. Other Use	5.00	5.00	300	1500.00
e. Grand Total	87.00	87.00		29100.00

Source of recycled water

ETP

## (iii) Breakup of Recycled Water Usage:

	(m <sup>3</sup> /day)	(Days)	(m <sup>3</sup> /year)
(a) Total Waste Water Generated:	54.00	300	16200.00
(b) Quantity of Treated Water Available	50.00	300	15000.00
i). Reuse in Industrial Activity:	5.00	300	1500.00
ii). Reuse in Green Belt Development:	0.00	0	0.00
iii). Any other use	0.00	0	0.00
(c) Total Treated Water Utilized:	5.00		1500.00
(d) Quantity and mode of disposal of unutilised effluent:	45.00	HSIIDC Sewer BARHI	

## 3. Details of existing and/ or proposed groundwater abstraction structures

## (a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m <sup>3</sup> per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2010	65.00/ 125.00	55.00	14.00	6.00/ 365	1	2	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell	
5. Quantum of ground water recharge(m <sup>3</sup> /year)	
6. Water Efficient Technology will be adopted	
7. Valid Consent of operate Issued by HSPCB(CTO)	0.00
8. Compliance Report as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)	Download Download Download View Online compliance Report

9. Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	
10. Affidavit for compliance, as per format.	
11. Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	
12 i. Any Other Document/Information	Download
ii. Any Other Document/Information	
iii. Any Other Document/Information	
13. I shall comply with all the terms and conditions of the Permission for renewal.	Yes

**Self Declaration:-**

- I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(Karan Sachdeva)

(Proprietor)

**a) Information of payment for Application Fee**

Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1002065214130599	YHDF2203600920	13/01/2024	25000	success

**b) Information of payment for Tarrif Fee**

Total Amount				
Mode of Payment				

# ANNEXURE —

06



1720  
**HARYANA STATE POLLUTION CONTROL  
BOARD**

52

Star Complex, Opp. General Hospital, Delhi Road,  
Sonapat Ph. 0130-2236119(O) Email:-

**hspcbrosr@gmail.com**

E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313101722SONCTO26299445

Dated:14/11/2022

To.

M/s :MAGNET INDUSTRIES  
PLOT NO 230 HSIIDC BARHI SONEPAT

Subject: Grant of consent to operate to M/s MAGNET INDUSTRIES .

Please-refer to your application no. 26299445 received on dated 2022-10-03.in regional office Sonipat. With reference to your above application for consent to operate, M/s MAGNET INDUSTRIES is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	14/11/2022 - 30/09/2027
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	87.0
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
<b>Quantity of effluent</b>	
1. Trade	60.0 KL/Day
2. Domestic	0.7 KL/Day
Number of outlets	2.0
<b>Mode of discharge</b>	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters .</b>	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.0-9.0
5. O&G	15 mg/l
6. SAR	26

For MAGNET INDUS

8. Sulphide	2 mg/l
Number of stacks	1
<b>Height of stack</b>	
1. Stack attached to boiler	20 meters
<b>Emission parameters</b>	
1. SPM	80 mg/m <sup>3</sup>
2. NOX	50 mg/m <sup>3</sup>
3. SOX	50 mg/m <sup>3</sup>
<b>Product Details</b>	
1. Dyeing of garments	600 Cases/day
<b>Capacity of boiler</b>	
1. Steam boiler	1.0 Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Biomass	300 Kg/day
<b>Raw Material Details</b>	
GARMENTS	600 Cases/Day
DEGENTEND	7 Kg/Day
SOFTNER	2 Kg/Day
COLOUR	3 Kg/Day

*Regional Officer, Sonipat*  
*Haryana State Pollution Control Board.*

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply

or MAGNET INDUSTRIES

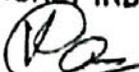
Authorized Signatory

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time:
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### Specific Conditions :

1. Unit will resume it's production after revocation of closure direction issued by CAQM. 2. Unit will submit analysis reports of effluent and air emissions within one month. 3. Unit will run ETP and APCM regularly and maintained log books properly. 4. Unit will comply the emissions standards laid down for boilers/TFH by CAQM/CPCB/Hon'ble Courts. 5. Unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 6. Unit will not discharge any untreated effluent inside and outside its premises. 7. Unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 8. Unit will comply with all the provisions of Hazardous Waste Rules. 9. Unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016. 10. CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 8. Unit will comply CAQM direction No. 65 vide F.No. A-110018/01/2021-CAQM/8218-40 dated 23rd June, 2022 and HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR.

For MAGNET INDUSTRIES

  
Authorized Signatory

June - 24 <sup>Outlet</sup> 1723

Date	ON	OFF	old	New	Unit
1/6	8:40	6:30	1930	1949	29
2/6	Sunday	11	11	11	11
3/6	8:35	6:10	1949	1988	39
4/6	8:40	6:20	1988	2023	35
5/6	8:50	6:10	2023	2062	39
6/6	8:40	6:05	2062	2098	36
7/6	8:50	6:10	2098	2128	30
8/6	8:40	6:05	2128	2168	40
9/6	Sunday	=	=	=	
10/6	8:35	6:20	2168	2204	36
11/6	8:40	6:00	2204	2244	40
12/6	8:50	6:10	2244	2267	23
13/6	8:40	6:20	2267	2286	19
14/6	8:50	6:30	2286	2300	14
15/6	8:40	6:20	2300	2318	18
16/6	Sunday	II	=	=	
17/6	8:45	6:40	2318	2335	17
18/6	8:40	6:20	2335	2353	18
19/6	8:50	6:40	2353	2372	19
20/6	8:40	6:20	2372	2388	16
21/6	8:50	6:30	2388	2407	19
22/6	8:40	6:20	2407	2422	15
23/6	Sunday	=	=	=	
24/6	8:50	6:40	2422	2441	16
25/6	8:40	6:20	2441	2455	14
26/6	close	=	=	=	
27/6	8:35	6:30	2455	2470	15
28/6	8:40	6:20	2470	2483	13
29/6	close	=	=	=	
30/6	Sunday	=	=	=	

# July 17-24 City Meter outlets

Date	ON	OFF	old	New	Page: Date: 5/17
1/7	8:45	6:40	2483	2495	12
2/7	8:40	6:20			
3/7	8:45	6:40	New Meter Install		
4/7	8:40	6:00	00	14	14
5/7	close	=	=	=	=
6/7	8:50	6:10	14	21	13
7/7	Sunday	=	=	=	=
8/7	8:40	6:20	27	39	12
9/7	8:45	6:40	39	52	13
10/7	8:35	5:30	52	66	14
11/7	8:40	5:40	66	80	14
12/7	8:50	6:20	80	95	15
13/7	8:40	6:30	95	110	15
14/7	Sunday	=	=	=	=
15/7	8:20	6:20	110	126	16
16/7	8:40	6:20	126	141	15
17/7	8:50	6:40	141	157	16
18/7	8:40	6:35	157	174	17
19/7	8:50	6:40	174	190	16
20/7	8:40	6:45	190	209	19
21/7	Sunday	=	=	=	=
22/7	8:50	6:30	209	228	19
23/7	8:40	6:40	228	247	19
24/7	8:35	6:50	247	267	20
25/7	8:40	6:40	267	287	20
26/7	8:40	6:50	287	308	20
27/7	close	=	=	=	21
28/7	Sunday	=	=	=	=
29/7	8:40	6:20	308	330	21
30/7	8:50	6:30	330	357	21
31/7	8:40	6:40	357	383	26-

(A17254)

# A17254 - 24 Qty outlet <sup>51</sup>

Date	ON	OFF	Old	New	Qty
1/8	8:35	6:20			
2/8	8:40	6:40	357	387	30
3/8	8:30	6:20	387	416	29
4/8	8:40	6:10	416	443	27
5/8	8:40	6:20	443	472	29
6/8	8:50	6:40	472	497	25
7/8	8:35	6:10	497	523	26
8/8	8:40	6:20	523	550	27
9/8	8:50	6:30	550	565	15
10/8	8:45	6:40	565	595	30
11/8	Sunday	=	=	=	28
12/8	8:40	6:45	595	623	=
13/8	8:45	6:32	623	658	35
14/8	8:25	6:05	658	694	36
15/8	Independence Day		694	712	18
16/8	8:40	6:10	712	=	=
17/8	8:50	6:20	=	736	24
18/8	8:40	6:30	736	759	23
19/8	Holiday	=	759	780	21
20/8	8:55	6:20	Raksha Bandhan	780	=
21/8	8:50	6:25	780	800	20
22/8	8:55	6:35	800	821	21
23/8	8:40	6:40	821	840	19
24/8	8:50	6:55	840	856	16
25/8	8:40	6:40	856	870	14
26/8	Holiday	=	870	883	13
27/8	8:50	6:50	=	=	=
28/8	8:40	6:40	883	897	14
29/8	8:50	6:30	897	912	15
30/8	8:40	6:40	912	926	14
31/8	8:50	6:40	926	939	13
	8:50	6:40	939	952	13

September 1726 - 24 et outlet

Page: \_\_\_\_\_  
Date: 6/11

Date	ON	OFF	old	new	Unit
01/9	Sunday	=	=	=	=
02/9	close	=	=	Barber	Felt
03/9	8:40	6:20	952	968	16
04/9	8:50	6:40	968	985	17
05/9	8:40	6:20	985	1004	19
06/9	8:50	6:40	1004	1022	18
07/9	8:40	6:50	1022	1038	16
08/9	Sunday	=	=	=	=
09/9	8:50	6:50	1038	1049	11
10/9	8:40	6:50	1049	1061	12
11/9	8:50	6:10	1061	1060	11
12/9	8:40	6:20	1060	1072	12
13/9	8:50	6:10	1072	1082	6
14/9	close	=	=	=	=
15/9	Sunday	=	=	=	=
16/9	8:35	6:40	1082	1094	12
17/9	8:40	6:20	1094	1104	10
18/9	close	=	=	=	=
19/9	8:50	6:20	1104	1115	11
20/9	8:40	6:10	1115	1127	12
21/9	8:30	6:20	1127	1140	13
22/9	Sunday	=	=	=	=
23/9	8:50	6:30	1140	1152	12
24/9	8:40	6:40	1152	1162	10
25/9	8:50	6:45	1162	1173	11
26/9	8:40	6:30	1173	1185	12
27/9	close	=	=	=	=
28/9	8:45	6:45	1185	1196	11
29/9	Sunday	=	=	=	=
30/9	8:40	6:50	1196	1208	12

0110124 Up 0728 et Reading

Date	ON	OFF	Old	New	Unit
1/10	8:40	6:20	1208	1218	10
2/10	8:50	6:40	1208	1229	11
3/10	close	=	1218	1229	11
4/10	8:40	6:20	=	=	11
5/10	8:50	6:30	1229	1240	11
6/10	Sunday	=	1240	1250	10
7/10	8:40	6:20	=	=	11
8/10	8:50	6:40	1250	1259	9
9/10	8:40	6:20	1259	1270	11
10/10	8:50	6:10	1270	1280	10
11/10	8:40	6:05	1280	1291	11
12/10	close	=	1291	1301	10
13/10	Sunday	=	=	=	Dashed
14/10	close	=	=	=	"
15/10	8:45	6:10	1308	1308	7
16/10	8:40	6:20	1308	1314	6
17/10	close	=	=	Baldor Felt	
18/10	close	=	=	Baldor Felt	
19/10	8:40	6:10			
20/10	Sunday	=	=	=	=
21/10	8:40	5:30	1314	1321	7
22/10	8:50	5:40	1321	1329	8
23/10	close	=	=	=	"
24/10	close	=	=	=	"
25/10	8:40	5:20	1329	1336	7
26/10	8:30	5:00	1336	1343	7
27/10	Sunday	=	=	=	"
28/10	8:40	5:10	1343	1351	7
29/10	8:20	5:20	1351	1358	7
30/10	close	=	=	Dewali	"
31/10	close	=	=	Dewali	"

Page: 1 Unit

11/1/24 Exp outlet Reading

Date	ON	OFF	old	New	Unit
1/11	Dewali		=	=	=
2/11	Amavasya	Pooja	=	=	=
3/11	Sunday	=	=	=	=
4/11	8:40	6:08	1358	1366	8
5/11	8:50	6:00	1366	1376	10
6/11	8:40	6:15	1376	1387	11
7/11	close	=	=	=	=
8/11	8:30	6:20	1387	1399	12
9/11	close	=	=	=	=
10/11	Sunday	=	=	=	=
11/11	8:20	6:10	1399	1409	10
12/11	8:40	6:05	1409	1420	11
13/11	close	=	=	=	=
14/11	close	=	=	=	=
15/11	close	=	=	=	=
16/11	8:50	6:05	1420	1432	12
17/11	Sunday	=	=	=	=
18/11	close	=	=	=	=
19/11	close	=	=	=	=
20/11	11:00	5:30	1432	1442	10
21/11	close	=	=	=	=
22/11	8:40	6:10	1442	1450	8
23/11	8:50	6:00	1450	1459	9
24/11	Sunday	=	=	=	=
25/11	8:40	6:00	1459	1467	8
26/11	8:50	6:20	1467	1476	9
27/11	close	=	=	Electricity	27
28/11	8:40	6:10	1476	1484	8
29/11	close	=	=	=	=
30/11	8:50	6:20	1484	1493	9

Date	ON	OFF	old	New	Unit
1/12	Sunday	=	=	=	=
2/12	8:40	6:10	1493	1503	10
3/12	8:50	6:20	1503	1511	8
4/12	close	=	=	=	=
5/12	close	=	=	=	=
6/12	8:30	6:10	1511	1520	9
7/12	8:35	6:10	1520	1529	9
8/12	Sunday	=	=	=	=
9/12	8:10	6:20	1529	1537	8
10/12	close	=	=	=	=
11/12	8:15	6:20	1537	1546	9
12/12	close	=	=	=	=
13/12	8:10	6:10	1546	1554	8
14/12	8:20	6:20	1554	1564	10
15/12	Sunday	=	=	=	=
16/12	8:10	6:10	1564	1573	9
17/12	8:05	6:00	1573	1581	8
18/12	close	=	=	Boiler	Felt
19/12	8:20	6:10	1581	1591	10
20/12	8:10	5:55	1591	1600	9
21/12	8:25	5:40	1600	1610	10
22/12	Sunday	=	=	=	=
23/12	close	=	=	Powerhouse	Felt
24/12	close	=	=	=	=
25/12	close	=	=	=	=
26/12	close	=	=	=	=
27/12	close	=	=	=	=
28/12	close	=	=	=	=
29/12	Sunday	=	=	=	=
30/12	8:20	6:10	1610	1619	9
31/12	8:10	6:00	1619	1629	10

Page: \_\_\_\_\_  
 Date: 1/12/12

## ETP INLET JUNE TO DEC -24

DATE	ON	OFF	UNITS	
01/06/2024	8:40	6:30	31	
02/06/2024	0	0	0	SUNDAY
03/06/2024	8:35	6:10	42	
04/06/2024	8:40	6:20	36	
05/06/2024	8:50	6:10	41	
06/06/2024	8:40	6:05	33	
07/06/2024	8:50	6:10	32	
08/06/2024	8:40	6:05	43	
09/06/2024	0	0	0	SUNDAY
10/06/2024	8:35	6:20	38	
11/06/2024	8:40	6:00	42	
12/06/2024	8:50	6:10	25	
13/06/2024	8:40	6:20	21	
14/06/2024	8:50	6:30	16	
15/06/2024	8:40	6:20	20	
16/06/2024	0	0	0	SUNDAY
17/06/2024	8:45	6:40	19	
18/06/2024	8:40	6:20	20	
19/06/2024	8:50	6:40	20	
20/06/2024	8:40	6:20	17	
21/06/2024	8:50	6:30	21	
22/06/2024	8:40	6:20	17	
23/06/2024	0	0	0	SUNDAY
24/06/2024	8:50	6:40	17	
25/06/2024	8:40	6:20	15	
26/06/2024	0	0	0	OFF
27/06/2024	8:35	6:30	17	
28/06/2024	8:40	6:20	15	
29/06/2024	0	0	0	OFF
30/06/2024	0	0	0	SUNDAY
01/07/2024	8:45	6:40	14	
02/07/2024	8:40	6:20	15	
03/07/2024	8:45	6:40	14	
04/07/2024	8:40	6:00	13	
05/07/2024	0	0:00	0	OFF
06/07/2024	8:50	6:10	15	
07/07/2024	0	0	0	SUNDAY
08/07/2024	8:40	6:20	14	
09/07/2024	8:45	6:40	15	
10/07/2024	8:35	5:30	16	
11/07/2024	8:40	5:40	15	
12/07/2024	8:50	6:20	16	
13/07/2024	8:40	6:30	15	

14/07/2024	0	1731	0	0	SUNDAY
15/07/2024	8:20		6:40	17	
16/07/2024	8:40		6:20	16	
17/07/2024	8:50		6:40	17	
18/07/2024	8:40		6:35	19	
19/07/2024	8:50		6:40	17	
20/07/2024	8:40		6:45	20	
21/07/2024	0		0	0	SUNDAY
22/07/2024	8:50		6:30	21	
23/07/2024	8:40		6:40	20	
24/07/2024	8:35		6:50	21	
25/07/2024	8:40		6:40	22	
26/07/2024	8:45		6:50	22	
27/07/2024	0		0	0	OFF
28/07/2024	0		0	0	SUNDAY
29/07/2024	8:40		6:40	23	
30/07/2024	8:05		6:30	29	
31/07/2024	8:40		6:40	28	
01/08/2024	8:35		6:20	32	
02/08/2024	8:40		6:40	31	
03/08/2024	8:30		6:20	28	
04/08/2024	8:40		6:10	31	
05/08/2024	8:40		6:20	26	
06/08/2024	8:50		6:40	27	
07/08/2024	8:35		6:10	29	
08/08/2024	8:40		6:20	17	
09/08/2024	8:50		6:30	32	
10/08/2024	8:45		6:40	30	
11/08/2024	0		0:00	0	SUNDAY
12/08/2024	8:40		6:45	37	
13/08/2024	8:45		6:32	38	
14/08/2024	8:25		6:05	21	
15/08/2024	INDEPENDENCE DAY			0	OFF
16/08/2024	8:40		6:10	25	
17/08/2024	8:50		6:20	24	
18/08/2024	8:40		6:30	22	
19/08/2024	0		0	0	OFF
20/08/2024	8:55		6:20	21	
21/08/2024	8:50		6:25	22	
22/08/2024	8:55		6:35	21	
23/08/2024	8:40		6:40	17	
24/08/2024	8:50		6:55	15	
25/08/2024	8:40		6:40	15	
26/08/2024	0		0	0	OFF
27/08/2024	8:50		6:50	15	
28/08/2024	8:40		6:40	16	
29/08/2024	8:50		6:30	15	

	30/08/2024	8:40	6:40	14	
	31/08/2024	8:50	6:40	14	
	01/09/2024	0	0	0	SUNDAY
	02/09/2024	0	0	0	OFF
	03/09/2024	8:40	6:20	17	
	04/09/2024	8:50	6:40	18	
	05/09/2024	8:40	6:20	20	
	06/09/2024	8:50	6:40	19	
	07/09/2024	8:40	6:00	17	
	08/09/2024	0	0	0	SUNDAY.
	09/09/2024	8:50	6:00	12	
	10/09/2024	8:40	6:00	13	
	11/09/2024	8:50	6:10	12	
	12/09/2024	8:40	6:20	13	
	13/09/2024	8:50	6:10	12	
	14/09/2024	0	0	0	OFF
	15/09/2024	0	0	0	SUNDAY
	16/09/2024	8:35	6:40	13	
	17/09/2024	8:40	6:20	11	
	18/09/2024	0	0	0	OFF
	19/09/2024	8:50	6:20	12	
	20/09/2024	8:40	6:10	13	
	21/09/2024	8:30	6:20	14	
	22/09/2024	0	0	0	SUNDAY
	23/09/2024	8:50	6:30	13	
	24/09/2024	8:40	6:40	12	
	25/09/2024	8:50	6:45	12	
	26/09/2024	8:40	6:30	13	
	27/09/2024	0	0	0	OFF
	28/09/2024	8:45	6:45	12	
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	30/09/2024	8:40	6:40	13	
	01/10/2024	8:40	6:20	12	
	02/10/2024	8:50	6:40	12	
	03/10/2024	0:00	0	0	OFF
	04/10/2024	8:40	6:20	12	
	05/10/2024	8:50	6:30	11	
	06/10/2024	0	0	0	SUNDAY
	07/10/2024	8:40	6:20	11	
	08/10/2024	8:50	6:40	12	
	09/10/2024	8:40	6:20	13	
	10/10/2024	8:50	6:10	12	
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	12/10/2024	0	0	0	OFF
	13/10/2024	0	0	0	SUNDAY
	14/10/2024	0	0	0	OFF
	15/10/2024	8:45	6:10	9	

16/10/2024	8:40	1733	6:20	8	
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22/10/2024	8:50		5:40	10	
23/10/2024	0		0	0	OFF
24/10/2024	0		0	0	OFF
25/10/2024	8:40		5:20	9	
26/10/2024	8:30		5:00	9	
27/10/2024	0		0	0	SUNDAY
28/10/2024	8:40		5:10	8	
29/10/2024	8:20		5:20	9	
30/10/2024	0		0	0	OFF
31/10/2024	0		0	0	OFF
01/11/2024	0		0	0	OFF
02/11/2024	0		0	0	OFF
03/11/2024	0		0	0	SUNDAY
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05/11/2024	8:50		6:00	12	
06/11/2024	8:40		6:16	12	
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08/11/2024	8:30		6:20	12	
09/11/2024	0		0	0	OFF
10/11/2024	0		0	0	SUNDAY
11/11/2024	8:20		6:10	12	
12/11/2024	8:40		6:05	11	
13/11/2024	0		0	0	OFF
14/11/2024	0		0	0	OFF
15/11/2024	0		0	0	OFF
16/11/2024	8:50		6:05	11	
17/11/2024	0		0	0	SUNDAY
18/11/2024	0		0	0	OFF
19/11/2024	0		0	0	OFF
20/11/2024	11:30		5:30	12	
21/11/2024	0		0	0	OFF
22/11/2024	8:40		6:10	11	
23/11/2024	8:50		6:00	13	
24/11/2024	0		0	0	SUNDAY
25/11/2024	8:40		6:00	12	
26/11/2024	8:50		6:20	12	
27/11/2024	0		0	0	OFF
28/11/2024	8:40		6:10	11	
29/11/2024	0		0	0	OFF
30/11/2024	8:50		6:20	12	
01/12/2024	0		0	0	SUNDAY

02/12/2024	8:40	6:10	13	
03/12/2024	8:50	6:20	12	
04/12/2024	0	0	0	OFF
05/12/2024	0	0	0	OFF
06/12/2024	8:30	6:10	12	
07/12/2024	8:35	6:10	13	
08/12/2024	0	0	0	SUNDAY
09/12/2024	8:10	6:20	13	
10/12/2024	0	0	0	OFF
11/12/2024	8:15	6:20	14	
12/12/2024	0	0	0	OFF
13/12/2024	8:10	6:10	12	
14/12/2024	8:20	6:20	13	
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16/12/2024	8:10	6:10	12	
17/12/2024	8:05	6:00	13	
18/12/2024	0	0	0	OFF
19/12/2024	8:20	6:10	14	
20/12/2024	8:10	5:55	13	
21/12/2024	8:25	5:40	15	
22/12/2024	0	0	0	SUNDAY
23/12/2024	0	0	0	OFF
24/12/2024	0	0	0	OFF
25/12/2024	0	0	0	OFF
26/12/2024	0	0	0	OFF
27/12/2024	0	0	0	OFF
28/12/2024	0	0	0	OFF
29/12/2024	0	0	0	SUNDAY
30/12/2024	8:20	6:10	13	
31/12/2024	8:10	6:00	14	

# VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622 OF 2024**

**IN RE:-**

**VARUN GULATI**

**...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **12th** day of.....**May**.....2025

Accepted, identified and certified subjected to the terms of the fees.

*SB*

*Archana Yadav*

**[SIDDHARTH BATRA] [ARCHNA YADAV]**

*Shivani Chawla*

*Chinmay Dubey*

*Rhythm Katyal*

**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates

**FOR MAGNET INDUSTRIES**  
*[Signature]*  
**Client**  
**AUTH.SIGN.**

भारत सरकार  
Government of India

करण सचदेवा  
Karan Sachdeva  
जन्म तिथि / DOB : 21/04/1972  
पुरुष / Male

Issue Date: 04/01/2012

आधार  
1910

मेरा आधार, मेरी पहचान

भारतीय विनिश्चित पहचान प्राधिकरण  
Ministry of Information and Public Relations, Government of India

पता: S/O सुरेन्द्र सचदेवा, २२६, कोहाट एन्क्लेव,  
पीतम पुरा, नॉर्थ वेस्ट दिल्ली, दिल्ली, 110034  
Address: S/O Surender Sachdeva,  
226, KOHAT ENCLAVE, PITAM PURA, North  
West Delhi, Delhi, 110034

Print Date: 21/05/2021

1910

1947 help@uidai.gov.in www.uidai.gov.in

Magnet Industries, Karan Sachdeva.  
230, 145110C, Bashi-Phase I. -Phone- 9999176956



Vijay Kumar &lt;vijay.kumar@satramdass.com&gt;

**Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

**Vijay Kumar** <vijay.kumar@satramdass.com>

Mon, May 12, 2025 at 4:19 PM

To: Mansi Chahal &lt;mansichahal104@gmail.com&gt;, Varun Gulati &lt;jansewajanhit@gmail.com&gt;

Cc: Shivani Chawla &lt;shivani.chawla@satramdass.com&gt;, Chinmay Dubey &lt;chinmay.dubey@satramdass.com&gt;

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 &amp; 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana &amp; Ors.'

Kindly treat the same as Proo

Paperbook -NGT REPLY- R46 Ram

Kishan\_Redacted.pdf

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Furnishings\_Redacted.pdf

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CHEM\_Redacted.pdf

Paperbook-NGT REPLY-R103

DAYANIDHI\_Redacted.pdf

f of service.

Regards

**Vijay Kumar**  
Office Manager